Clause 15

11. That at page 15, in line 10, *after* the word "authority" the words "or by purchase or otherwise" be inserted.

Clause 22

12. That at page 19, in line 19, *for* the words "for such purpose" the words "for such purpose and where the competent authority is not so satisfied and does not so permit, the provisions of sections 6 to 14 (both inclusive) shall, so far as may be, apply to the statement filed under sub-section (1) and to the vacant land held by such person in excess of the ceiling limit." be *substituted.*

Clause 27

13. That at page 21, in line 28, *after* the words "time being in force," the words "but subject to the provisions of sub-section (3) of section 5 and sub-section (4) of section 10," be *inserted.*

Clause 38

14. That at page 25, lines 40 to 45 be *deleted.*

15. That at page 26,—

(i) in line 1, *for* the brackets and figure "(2)" the following be *substituted* namely:—

"Offences and punishments. 38. (1)",

(ii) in line 6, *for* the brackets and figure "(3)", the brackets and figure "(2)" be *substituted;*

(iii) in line 11, *for* the brackets and figure "(4)" the brackets and figure "(3)" be *substituted;* and

(iv) in line 16, *for* the brackets and figure "(5)" the brackets and figure "(4)" be *substituted.*

Schedule I

16. That at page 36, in line 15, *for* the figure and word "8 Kms" the figure and word "8 Kms*" be *substituted.*

17. That at page 36, after line 45, the following be inserted, namely:—

"*Where any land within the peripheral area of eight kilometres is covered by water (whether by inland waters or sea or creek), the peripheral area shall be extended beyond such water to a further distance equal to the distance measured across and occupied by such water."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

17.49½ hrs.

URBAN LAND (CEILING AND REGULATION) BILL

As AMENDED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Urban Land (Ceiling and Regulation) Bill, 1976, which has been returned by Rajya Sabha with amendments.

17.50 hrs.

DISCUSSION RE. SUGARCANE PRICE—*contd.*

सभापति महोदय : अब मैं कुछ नाम लेता हूं। जो साहेबान इस पर बोलना चाहते हैं, उनके नाम मेरे पास आ चुके हैं। मैं वे नाम पढ़ देता हूं, इसके बाद और कोई नाम नहीं बढ़ सकेगा।

[सभापति महोदय]

श्री इराज्मु द सेकैरा, श्री कृष्णकान्त शास्त्री, श्री जगन्नाथ मिश्र, (वह यहां नही है) श्री पी० नरसिम्हा रेड्डी, श्री के० मल्लप्पा, स्वामी श्री ब्रह्मानन्दजी, (वह यहा नही है), श्री बी बी० नायक, श्री अनन्तराव पाटिल, (वह यहा नही है) श्री डी० डी० देसाई, और श्री शिवनाथ सिंह ।

SHRI ERASMO DE SEQUEIRA (Marmagoa) In all policies that this Government has framed, unfortunately always it is the vested interests that are protected and the common man who gets the thin end of the wedge

Look at this suger policy, pricing policy On the one side, as Member after Member in this House has said, the grower gets an inadequate return On the other side the consumer is paying a black market price for what today goes under the name of free sugar

How are the prices of cane fixed now? It is obvious that they are not correctly fixed because from every corner of the country today there is a demand from the growers that the prices should be increased And what does Government do? It talks about a commission The commission is used to delay a decision When the com mission's decision comes, implementation is delayed Who benefits from this?

If the *kisan* is not getting an adequate return and the consumer is paying a black market price, then it is very obvious that it is only the vested interests that own the mills and which we all know support this Government that are reaping the benefit of the *kisan's* sweat and the consumer's hard earned money

Throughout U P. and Bihar and all over the country, thousands of *kisans* are sweating from morning to night to produce a crop of cane and it is they who must be treated like this by this Government! Can one call them anything but a right reactionary Government?

Do you want an example as to how far they can go? What happened when the international sugar price increased? What happened to the tremendous profits that were earned by the export of sugar? Was the benefit passed on to the consumer? No Because of the export, the free market price went up further Was the benefit passed on to the grower? Also no The benefits were kept by the STC and the STC profiteered at the cost of the *kisan* and the consumer This Government also profiteered at the cost of the *kisan* and the consumer

Therefore on behalf of the BLD and our colleague party the Janta Front here I insist and demand that a committee be immediately set up to keep the entire pricing policy constantly under review so that on every crop, above all the millions of our *kisans* are first granted an adaquate return

SHRI P NARASIMHA REDDY (Chittoor) Sir, it is crystal clear that all sections of this House have raised their voice against the great injustice and the raw deal that is being given to the sugarcane growers under the prevailing system of pricing Without going into all these grounds once again, I would like to draw the attention of the House to the report presented to this House by the Committee on Petitions only last month This Committee which had gone into the petition handed over by me, on behalf of the Chittoor Co-operative Sugar Factory pleading for a realistic reappraisal and a suitable remunerative price for sugarcane ,have done a great job They have gone into the question and have given their considered findings in this Report From the Report, I would like to draw your attention to particular factors which have been highlighted therein The Government in the Ministry of Agriculture while offering its comments on the issue of the sugar-

cane price was pleased to state as follows in the Report.

It is on page 9 of the Report:

"The Agricultural Prices Commission has recommended that the statutory minimum price for cane payable by the sugar factories in 1975-76 season be increased from the existing level of Rs. 8.50 to Rs. 9.50 per qtl. for a basic recovery of 8.5 per cent subject to a proportional premium for every 0.1 per cent increase in recovery."

However in spite of this specific recommendation of the Agricultural Price Commission which itself is totally inadequate and unsatisfactory for various reasons already mentioned, this Government did not agree even with this recommendation. The Government said that this could not be implemented because the levy price had got to be increased, which certainly is against the interest of the anti-inflationary trend. However, again, the Government chooses to say on page 9 of the Report as follows:

"However, under the partial control policy, the producers of sugar are in a position to pay for the cane, prices higher than the minimum notified prices, from out of their higher realisations from the free sale quota of sugar."

This free sale quota of sugar towards which the cane growers are directed to seek relief and get the remunerative price has again, landed itself into a quandary on account of the policy they have revised and is being pursued.

For example, Andhra Pradesh which has been worst hit under the revised levy price of this system. Mr. Patel had been quoting figures that the levy price in the case of Andhra Pradesh, which was Rs. 153, has been drastically reduced to Rs. 117 this season, which is quite contrary to the prevailing trend and the cost of production itself. Keeping that in view, the sugar factories in Andhra Pradesh, the one my own area, says to the growers that the Government has reduced the levy price. They are not able to pay anything more than that. In fact, they are paying less than what was paid last year. When we pointed out to them that the free market realisation was there and that it was their duty to maintain at least a minimum remunerative price at least not less than the price they were paying last year, they say that this free market realisation has also gone down.

The Government of India assumed sum 350 rupees as a free market realisation. On that basis, they have enhanced the excise duty by another 7½ per cent. Today, the market is nowhere near that figure. We are losing Rs. 40--50 on that score alone, wherefrom can we pay additional cane price? This is a sort of quandary in which we have landed ourselves on account of the illogical and irrational levy price and the dual pricing policy.

18.00 hrs.

The Committee on Petitions of the Lok Sabha having considered all the representations and comments made by the Ministry of Agriculture and Irrigation has given their considered finding in the following words:

"From the factual comments furnished by the Ministry of Agriculture and Irrigation in regard to various points raised in the representation and after considering all the aspects of the matter, the committee are of the opinion that the price paid to the cane-growers is not adequately remunerative and it does not afford them sufficient incentives."

This is the considered finding of the Committee of this House. No more evidence is needed or any authority need be shown for the gross injustice that is now being done to the cane growers all over India and, particularly, in Andhra Pradesh.

[Shri P. Narasimha Reddy]

I would in all seriousness give my warning to the Minister of Agriculture and Irrigation that the death-knell has been sounded for the sugar industry in Andhra Pradesh. Many people who wanted to set up new sugar factories have changed their mind. They are not setting up any sugar factory. The expansion programmes have been given up. The cane growers on their part are thinking of diverting their land next year to cultivation of some other crops. According to the figures given by Andhra Pradesh Government, they say that this year, even though the crop was planted last year after the revised sugar levy policy was announced, the fall has been recorded in the crushing of the cane in the factories and in jaggary production also. This fall is to the extent of about 10 per cent. It is too early to come to a final judgment. There is still a season ahead of us. When the season comes, the fall may be much more. I am told, in the other States, the fall is much greater. If that is the position this year when the cane has been planted before the announcement of the revised sugar levy policy I do not know what will be the position next year, what will be the fall in acreage under sugar cane. You can easily imagine.

We should not allow this sort of a situation to develop in the country. We must take remedial measures much ahead of the next season so that the acreage under cane gets stabilised and cane growers, millions and millions of them, in this country should not be totally ruined.

There are several other irrational factors also about the new levy policy which we have from time to time brought to the notice of the Ministry of Agriculture and Irrigation One irrational factor to which I would like to draw the attention of the hon. Minister is about the zoning pattern for the purpose of fixing the levy price. As Mr. Patel pointed out, the country is divided into 16 zones for the purpose of fixing the levy price. The factories in each zone are clubbed together on the basis of average recovery and on the basis of average local price factors. But I would respectfully submit that economic factors and costs do not respect administrative boundaries. You cannot club all the factories in Andhra Pradesh as one zone for the purpose of fixing the levy price for them. For example, in Chittoor in Andhra Pradesh my cooperative factory is very close to the Tamil Nadu border. The nearest factory is only 30 miles in Tamil Nadu whereas the nearest factory in Andhra Pradesh is 300 miles away. The agro-climatic and cultivation factors and practices differ very widely in the other areas of Andhra Pradesh but are similar to the areas in North Arcot in Tamil Nadu.

In disregard of this factor, my factory stands clubbed with Andhra Prades zone and stands condemned to the same fate as that of other factories in Andhra Pradesh. It should have been treated on par with factories in the neighbouring State of Tamil Nadu. So this type of zonal system must be done away with. The sugar factories in Chittoor and Rayalascema should be clubbed with the factories in Tamil Nadu or treated as a special zone like South Bihar. In this way, you can save lakhs of sugarcane growers from agony and misery which they cannot bear any longer. I plead for an early decision on this and a suitable reversal of this policy.

I think, this dual policy also requires a second look and revision. We have pursued this policy of having levy sugar and free sugar. The rose is a rose, by whatever name you call it. But sugar, if you call it levy sugar, it is one thing and, if you call it free sugar, it is something else. This should not continue. We will land ourselves in trouble and difficulty on account of dual policy. For example, the Supreme Court at every stage has intervened and it is the Supreme Court which is deciding the sugar price policy and not the Government of India. If that is to be avoided, bring all the sugar factories

operative sector and do away with the dual policy and save the growers by giving them a remunerative prices.

श्री रामावतार शास्त्री (पटना) : सभापति जी, भारतवर्ष किसानों का देश है, लेकिन 27 वर्षों की आजादी के बावजूद आज हमारे देश मे छोटे और मझौले किसानो की स्थिति दयनीय-की-दयनीय बनी हुई है। इस पूजीवादी समाज मे, सभापति जी, किसानो पर दोहरी लूट चल रही है--एक तरफ जब वह अपनी सामान्य उपज--गल्ला, ईख या जो चीजें अपनी खेती मे उपजाता है, उन को बेचने आता है तो उसको मुनासिब दाम नही मिलते, दूसरी तरफ--जब वह अपनी खेती के सामान या अपने जीवन के लिये आवश्यक चीजे बाजार मे खरीदता है तो उसे उन चीजो के लिये अधिक दाम देने पडते है। इस तरीके से हिन्दुस्तान के किसानो की दोहरी लूट हिन्दुस्तान का पूजीपति करता है, हिन्दुस्तान के मुनाफाखोर और कालाबाजार करने वाले करते हैं। यही बात आज ईख पैदा करने वाले किसानो के साथ हो रही है। ईख की पैदावार हमारे देश मे बहुत होती है, खास तौर से उत्तर प्रदेश और बिहार की बात मैं जानता हू। हमारे बिहार मे भी चीनी की मिलो की काफी सख्या है और किसान भी बहुत बडी सख्या मे ईख पैदा करते है। लेकिन उन्हे मुनासिब दाम नही मिलता, जिसका असर उनके ऊपर यह पड रहा है--और यह पडना लाजमी भी है--कि वे धीरे-धीरे ईख की खेती कम करते जा रहे है। यो तो सरकार कहती है कि इसकी खेती मे वृद्धि हो रही है, लेकिन मै अपने सूबे मे अपनी आखो से देखता हू--जब उन्हें लागत भी नही मिलती है, ज्यादा की बात तो आप भूल जाइये, तो फिर किसान ईख की खेती क्यों करेगा। किसानों के अन्दर इस तरह के भाव पैदा हो रहे है कि इसकी खेती करने से क्या फायदा है जब कि लागत भी नही मिलती हैं। जिसका असर हमारे देश की विदेशी मुद्रा पर भी पडेगा, क्योकि इसके द्वारा हम काफी विदेशी मुद्रा अर्जित करते हैं।

जो लोग आज किसानो के बीच मे काम करते है, वे लोग उनकी दिक्कतो को जानते हैं--किस तरह से खेती का खर्चा बढ गया है और इसी लिये वे लोग माग कर रहे है कि सरकार को ईख पैदा करने वाले किसानो, चीनी पैदा करने वाले कारखानेदारो के बारे मे अपनी नीति को बदलना होगा। इस समय कारखानेदारो की जो लूट की नीति चल रही है, जिसका शत-प्रतिशत लाभ वे स्वय उठाते हैं, किसानो को कुछ नही देते है, जनता के महगे दामो पर चीनी बेचते हैं अब तो गैर-लेवी के नाम पर उन्हे आधा हिस्सा मिल गया है, पहले 60 प्रतिशत चीनी राशन से मिलती थी, लेकिन अब बराबर की मिलती है, इसमे लूट ज्यादा बढ गई है। हमारे माननीय सदस्य श्री सरजू पाण्डेय ने अपने भाषण मे ठीक ही कहा था--यू० पी० मे चीनी मिलो के मालिक ही सरकार को बनाते और बिगाडते हैं, जिसका जायजा अभी हम को मिला है, वहा बहुगुणा जो हटा दिये गये और दूसरे--जी आ गये--इस तरह की बात चीनी मिल मालिक कर रहे हैं अपने फायदे के लिये ताकि कोई भी राष्ट्रीयकरण की बात न कर सके। लेकिन अब यह माग बिहार मे भी उठ खडी हुई है। वहा की विधान सभा ने भी प्रस्ताव पास किया है कि चीनी के कारखानो का राष्ट्रीयकरण कर लेना चाहिये, क्यो कि वे किसानो को लूट रहे हैं शहर की जनता को लूट रहे हैं, चीनी इस्तेमाल करने वालो को लूट रहे हैं। अखिल भारतीय किसान सभा ने भी अपना एक ज्ञापन अपने प्रतिनिधि मंडल के साथ कृषि मंत्री श्री जगजीवन राम जी को दिया जिसमें

(श्री रामावतार शास्त्री)

उन्होने मांग की है कि आज जो लागत लग रही है किसान की ईख पैदा करने से उसे देखते हुए 20 रु० क्विटल से कम कीमत गन्ने की नही होनी चाहिये। लेकिन उत्तर प्रदेश सरकार एलान करती है कि 12 25 और 13 25 पैसे प्रति क्विटल गन्ने की कीमत होगी। बिहार सरकार एलान करती है 12 50 पैसे प्रति क्विटल गन्ने की कीमत होगी। और अभी कुछ दिनो पहले हमारे क्षेत्र के बगल मे, लोक सभा के वर्तमान अध्यक्ष के क्षेत्र म साउथ बिहार शुगर मिल बिहटा है वहा के किसानो को 13 रु० क्विटल के हिसाब से पैसा दिया गया। अब मुख्य मत्री के कोई अपने आदमी है जो उस कारखाने से सबधित है शायद उनके कहने पर कहा जा रहा है कि नही 12 या 12 50 रु० से ज्यादा नही देगे। जिनको इससे अधिक भाव से पैसा दिया जा चुका है वे किसान पैसा वापस करे। अब किसान कहा से वापस करे ? तो इस तरह को धाधली चल रही है। इसी तरह की एक और मिसाल है उत्तर बिहार के गोपालगज मे हरखुआ की। वहा विष्णु शुगर मिल है जो किसानो और मजदूरो को लूटती है खुले आम। मजदूरो के लिये तीन किलो चीनी महीने मे देने की व्यवस्था है, लेकिन वह चीनी नही देती और उसे ब्लैक मार्केट मे मिल मालिक बेच कर लाखो रु० कमाता है। उसके खिलाफ अगर कोई आवाज उठाता है तो उसे मरवाने की धमकी दी जाती है। यूनियन के लीडरो को तरह तरह से परेशान करने की कोशिश की जाती है। ये बाते चल रही है। खुद मजदूरो को किस तरह से यह लूटते हैं ? 301 रु० कम से कम तनख्वाह तय की गई है चीनी कारखाने के मजदूरो के लिये। लेकिन यह तनख्वाह सब जगह नही मिलती है। मैं जानता हू साउथ बिहार शुगर मिल जो बिहटा मे है, जो अध्यक्ष जी का क्षेत्र है, वहा मजदूरो में बडा असंतोष है। उन्होने मुझे पत्र लिखा कि आप प्रधान मंत्री के 20 सूत्री कार्यक्रम के समर्थन के लिये तो कहते हैं, और हम साथ देने को तैयार भी है, लेकिन कारखानेदार हमारी न्यूनतम मजदूरी भी देने को तैयार नही है। इसलिये मेरा निवेदन है कि सरकार चीनी के कारखानो का राष्ट्रीयकरण करे और जो मोजूदा कीमत तय की है उसमे वृद्धि करके 20 रु० क्विटल की घोषणा करे, तभी किसानो को हम लूट से बचा सकेगे। नही तो उनकी लूट जारी है। हमारे सूबे मे मालगुजारी चार गुना बढा दी गई, पानी का रेट दुगना बढा दिया गया, लेकिन गन्ना लकडी से भी सस्ता है। इस स्थिति मे उनका सहयोग नही मिलेगा चाहे कोई कार्यक्रम हो। उन्हे अपने पाव पर खडा कीजिये, वे समझे कि देश हमारा है, जो चीज हम पैदा करते हैं उसका मुनासिब दाम मिलता है, चाहे वह गन्ना हो अन्न हो या और कोई उपज हो।

इन शब्दो के साथ मुझे विश्वास है कि सरकार इन बातो पर विचार करके जवाब देगी।

SHRI D D DESAI (Kaira) The policy towards the farmers and the countryside has to be looked at in the proper perspective After India came under the domination of foreigners, bureaucracy became accustomed to exploitation of the countryside and remitting finances to certain sectors After the British came, this technology was refined The outgoing British rulers said that they had left a steel frame Unfortunately, we feel that the so-called steel frame is nothing but a steel cage for our development Our countryside has been so badly harmed The test case is before us. If any one checks the figures of levy sugar price which have been given, he would come to the quick decision that the whole thing is nothing but a fraud on the poor cane growers. The policy has provided for payment of Rs. 442 to South Bihar, Rs. 224 for North Bihar,

Rs. 118 for Andhra, Rs. 124 for Gujarat, Rs. 140 for Maharashtra and Rs. 140 for Karnataka. The South Indian sugar mills are mostly cooperatives. Gujarat has hundred per cent cooperatives; the other South Indian sugar mills are mostly cooperatives 'Co-operatives' mean ownership of farmers. The result is this. They make an advance payment of Rs. 14/- in our place, in Gujarat, the particular mill makes an advance payment of Rs. 14 and then whatever surplus is left is once again distributed among the farmers. The same is the technique in Maharashtra, in Andhra Pradesh and so on.

But the levy sugar price provided is Rs. 118, Rs. 124 and Rs. 140. What is the logic? On the one hand, you provided Rs. 140, Rs 128 and Rs. 124 and on the other you provide for Rs. 442. And the party, who had declared like this comes forward under a glorious name of making calculations based on some Supreme Court Judgment. The Supreme Court judgment was essentially a different thing. The price that uniformally existed in the middle of 1972 was Rs. 150 all over India. The Supreme Court said that the pricing could not be so uniform; it has to be related to cost; the cost is related to recovery and the length of the crushing season. Now the crushing season is related to irrigation possibilities and the recovery is related to extension of sugar-cane growing technology. Both of these things vary from plant to plant or district to district. The result would have been that the pricing should have been based on these two factors, but unfortunately, the Government was misled by certain sugar interests to go in for some figures which are not related to either of these things, and naturally unrelated to these two features of the Supreme Court judgment.

The 20-Point Programme is essentially meant for our rural people. The Prime Minister is here and I congratulate her for the 20-Point Programme. The rural people who are really the soul of our country should get a better deal and for that matter whatever needs to be done, should be done.

In most of the countries of the world, agriculture is subsidised. Anyone, who has travelled in any part of Eastern, or Western Europe or for that matter America would know that the agriculture is subsidised. By what? It is by industries and other sectors. In this country, agricultural commodities like cotton are 57 per cent of the prices of international prices and some even 40 per cent of international prices and industry thinks that low agricultural prices are necessary to keep it alive. This is something which is not proper.

There has been a certain feeling that 60—40 per cent of investment in the co-operative sector is mostly Government investment. May I tell you that 60 per cent of investment all over India in today's cooperative sugar mills is from the sugar cane growers. These are the farmers 'and growers' coperatives. When these cooperatives have this high rate of investment from farmers and growers what business the people sitting in Delhi, who do not know anything of sugar and sugarcane, have the authority to liquidate them by fixing prices? For that matter, I would say that even the Agriculture Prices Commission should be wound up. A body of the House should be formed to fix the prices, whether it be cotton, jute or any other produce. What have these people who only work with pen or pencil and paper got to do with these things and agriculture? These people have manipulated figures. I have gone through these. Tariff Commission, Supreme Court and all these tall words are used as facade to cover up a really shameless deed. It is shameless, because one of the sugar factories which Shri H. M. Patel referred to and which is in my district, Charutar Khand Udyog, has suffered a loss of 168 lakhs, whereas its paid-up capital is 110 lakhs. In other words, it is already liquidated.

[Shri D. D. Desai]

Had it not been for the cooperative bank, they would have closed their doors The levy sugar prices is low. There has been a desire and an expression of our intention to export more sugar We gained Rs 350 crores last year This year we wanted to get Rs. 450 crores In fact we could have got a thousand crores but for the shortsighted policy Last year I made a strong plea that we should give at least Rs 17 for the cane to the growers and assure that well in advance When these high prices were given to sugar mills in North India for levy sugar, these mills have immediately become so greedy that they were hesitant to pay even Rs 11 and it was at government's intervention that they agreed to pay new about Rs 12 50 to Rs 13 25 or Rs 13 50 whereas in the entire South India as also in Gujarat where 100 per cent of the sugar mills are in the co-operative sector we pay not less than Rs 14 In Andhra Pradesh some mills are paying Rs 12 or Rs 13 or Rs 14 but that is not a final payment and that is only an advance payment and the final payment works out to much higher amount if the carry-forward profit is there

Therefore I would strongly support my friends who have spoken earlier and who have suggested a few things I do not want to repeat them as the time is running out But I would say this much There is no case for such a big differential which Mr Patel has brought out I have also got all the figures with me and I have also got all the analysis with me If anybody is defrauding the government—Mr Shahnawaz Khan is sitting here— I will tell him that if anybody is defrauding the government then call me and I will render him a service There is nobody to my knowledge in India who would be able to fool me and, therefore I would not be fooled like that and I cannot be a party to such a misdeed in the name of scientific analysis, in the name of Supreme Court judgment and Tariff Commission reports Do you know? The Tariff Commission has been submitting hundreds of reports. Ask the Government if they have been accepting all of their reports? They have been accepting their recommendations partially and many a times they have been throwing their recommendations to the winds Now, when it suits and when somebody has taken something here and there—I would not say bribe—but whatever it may be, the follows (*Interruptions*) They are talking in the name of Tariff Commission It is a shameless talk The fellows should be well aware that they are not only telling lies but they are trying to fool the government Now, what is the Tariff Commission? The Tariff Commission goes into details and the House is above the Tariff Commission Therefore, let the House judge Let a Committee be formed and let the figures be allowed to be worked out As for the Agricultural Prices Commission—I am very angry at it because we have been continuously pressurised to bring the farmer down and down to a level that he has been made one of the poorest persons in the world

श्री शिवनाथ सिंह (झुंझुनू) सभापति महोदय, गन्ना उत्पादक को गन्ने की कीमत क्या मिले इस पर इस सदन में और बाहर भी कई बार विचार हो चुका है। आज किसी माननीय सदस्य ने 14 रुपये की मांग की है किसी ने 16 रुपये की और किसी ने 18 रुपये की। मैं निवेदन करना चाहता हूं कि किसान भीख नहीं मांगना चाहता है आज सरकार को स्पष्ट रूप से यह देना चाहिये कि हम किसान को गन्ना और इसी तरह गेहूं और चावल आदि के उत्पादन की कास्ट प्राइस और उसके बाद रीजनेबल प्राफिट देंगे। मैं चैलेंज करता हूं कि मंत्री महोदय स्पष्ट रूप से यह घोषणा करने की स्थिति में नहीं हैं कि हम गन्ना उत्पादक को उसकी उत्पादन की कीमत और उसके साथ रीजनेबल प्राफिट देंगे।

आज किसान की पैदावार की नीलामी हाट में मुर्दे के कफन की नीलामी की तरह होती है। किसी भी इंडस्ट्री में बनी चीज की कीमत उसकी लागत से कम नहीं होती है, चाहे वह कपड़ा उद्योग हो, या कोई अन्य उद्योग हो। जहां तक चीनी उद्योग का सम्बन्ध है, आज चीनी मार्केट में 4 रुपये 70 पैसे और 4 रुपये 80 पैसे किलो के हिसाब से बिकती है, जबकि किसान को गन्ने का दाम केवल 12, 13 रुपये क्विंटल मिलता है। इस बात को अवश्य ध्यान में रखा जाना चाहिये कि किसान के उत्पादन की कीमत कितनी है, वरना हम किसान को बचा नहीं पायेंगे।

किसान के लिये यह भी पाबन्दी है कि उसको अपना सारा गन्ना एक विशेष फैक्टरी को बेचना पड़ता है। मगर उसके लिये यह भी सुरक्षित नहीं है कि वह फैक्टरी को जितना गन्ना बेचेगा, उसका रुपया उसको मिल जायेगा। वह भी बकाया चलता रहता है।

अगर फैक्टरी में मशीनरी की कीमत कितनी बढ़ी है लेबर की कास्ट बिजली और कोयले आदि की कीमत कितनी बढ़ गई है, इस सब को कैल्कुलेट करके चीनी की कीमत तय की जाती है मगर खाद, ट्रैक्टर, पम्पिंग सेट और फ्यूल आदि के दाम कितने बढ़ गये है और किसान का कास्ट आफ प्रोडक्शन कितना आता है, इसका ध्यान नहीं रखा जाता है।

इस सदन में एग्रीकल्चरल प्राइसिज कमीशन का ज़िक्र किया गया है। मैं समझता हूं कि इससे बोगस संस्था इस देश में और कोई नहीं है। कुछ महीने पहले इस कमीशन के चेयरमैन ने रेडियो पर भाषण देते हुए कहा कि हम कीमत तय करने के लिये इन फ़ैक्टर्ज़ को दृष्टि में रखते हैं, किसान की उत्पादकता कनज्यूमर्ज़ प्राइस और इनफ्लेशन आदि। वह इस तरह आर्ग्युमेंट दे रहे थे, जैसे कि वह किसान पर कोई बड़ा एहसान कर रहे हों। यह सब सुन कर हमारे साथियों को इतना गुस्सा आया कि वे कहने लगे कि हम कमीशन के चेयरमैन का तो कुछ नहीं कर सकते, हम इस रेडियो को ही तोड़ दें। इस तरह के बेहूदा आर्ग्यूमेंटस दिये जाते हैं। इस संस्था को कतई खत्म कर देना चाहिए।

मैं चैलेंज करता हूं कि अगर कोई भी एक्सपर्ट यह कहने के लिए तैयार है कि किसान के उत्पादन पर जितना खर्च होता है, वह उसको मिलता है, तो मैं उसके सामने नतमस्तक होने के लिए तैयार हूं। गवर्नमेंट के अपने एग्रीकल्चरल फार्म्ज़ हैं, एग्रीकल्चरल यूनिवर्सिटीज़ हैं। लेकिन वे कभी यह प्रकाशित नहीं करती है कि किसान का कास्ट आफ प्रोडक्शन क्या होता है। एग्रीकल्चरल प्राइसिज़ कमीशन ने भी यह प्रकाशित नहीं किया है कि एक एकड़ गन्ने के लिए इतना बीज लगेगा, इतना फर्टलाइज़र चाहिए और किसान की इतनी मेहनत लगेगी। सरकार कम से कम यह तो प्रकाशित करे कि वह खेती के जिस उत्पादन की प्राइस फिक्स करती है उसका पर-एकड़ कास्ट आफ प्रोडक्शन क्या आता है। लेकिन वह कभी यह नहीं करेगी।

आज केन्द्रीय सरकार और प्रान्तीय सरकारों का रवैया यह है कि वे फैक्टरीज़ के मालिकों को यह बता देना चाहिए कि हमारी कोई गारंटी नहीं है कि हम हमेशा फैक्टरीज़ को प्रोटेक्शन देते रहें। किसान को गन्ना पैदा करना पड़ेगा और फैक्टरी को देना पड़ेगा, अगर फ़ैक्टरीज नहीं चलेंगी तो उत्पादन नहीं होगा और इससे देश तबाह हो जायेगा यह है आज सरकार के सोचने का ढंग। लेकिन अगर किसान बर्बाद होता है, तो उसकी तरफ कोई ध्यान नहीं दिया जाता है। किसान के उत्पादन के दामों के बारे में कैल्कुलेशन एयर कंडीशन्ड कमरों में बैठ कर सरकारी अफसर करते हैं। जिनको एग्रीकल्चर के

[श्री विश्वनाथ सिंह]

एक्सपर्ट्स और एकानोमिस्ट्स कहा जाता है उन्होंने कभी किसान और उसके खेत को नही देखा है। सरकार ने जो मिनिमम वेज तय की है, कम से कम वह तो किसान के परिवार के लिए एशोर कर दी जाये। मिनिमम वेज तो छोडिये, कम से कम उसमे आधी वेज तो उसके लिए एशोर कर दी जाये। किसान अपने काम के लिए बीज, खाद, पानी और बिजली पर जो खर्च करता है, वह खर्च और उसके बाद कुछ प्राफिट तो उसको मिलना चाहिए।

आज हवा बन रही है कि किसानो की हालत बहुत अच्छी हो रही है। किसानो की हालत सुधरी है,इसमे कोई दो राये नही है। लेकिन उनकी हालत केवल खेती के भरोसे नही सुधरी है। आज किसान का लडका देश की सीमाओ पर बर्फ सदी मे देश की रक्षा कर रहा है। उसकी एक्स्ट्रा इनकम फैमिली मे एड होती है। इसी तरह किसान का लडका स्कूल मे शिक्षक है या मिल मे नौकर है। उसकी इनकम मे किसान अपने परिवार को पाल रहा है, वर्ना अगर पाच, दस या बीस एकड के किसान को भी शुद्ध रूप से केवल खेती मे रखें, तो वह कभी पनप नही सकता है, अपने बच्चो को शिक्षा नही दे सकता है, कपडे नही पहन सकता है, उसको आधा पेट खा कर रहना पडेगा। जो लोग शहरो मे रहते हैं, या जो यूनिवर्सिटीज की डिग्रीज लिये फिर रहे हैं, उनको व्यावहारिक ज्ञान नही है। उनको इस बात से चिढ है कि किसान का लडका रेडियो क्यो रखता है, वह पेट क्यों पहनता है ? ये लोग इस तरह की बातों को देख कर किसानों के बारे में अपनी राय कायम करते हैं और उनके उत्पादन की प्राइस तय करते हैं। आज इस रवैये को बदलना पड़ेगा।

शूगरकेन की प्राइस और शूगर की प्राइस मे जो फर्क है, उसको भी देखना पड़ेगा। फैक्टरी मे शूगरकेन जाता है। उसके बाद एस्टाब्लिशमेंट का खर्चा क्या है, रीजनेबल मार्जिन क्या है, इन सब बातो को दृष्टि में रखना चाहिए। लेकिन सरकार ने फैक्टरी-ओनर्स को खुला छोड दिया है। सरकार उन्हें गन्ने का दाम 12 रुपये प्रति क्विंटल देने के लिए कहती है। फैक्टरी का मालिक, इडस्ट्री का प्रोड्यूसर अपनी मर्जी से 4 70 रुपये या 4 80 रुपये प्रति-किलो के हिसाब से मार्केट मे चीनी बेचे, यह कहा का न्याय है ?

आप ने इधर काश्तकार को पाबन्द कर दिया उधर उसका रेट पाबन्द कर दिया। इसलिए हमे जो मार्जिन आफ प्राफिट है उसको देखना पडेगा। आज हम देखते हैं कि मार्जिन आफ प्राफिट उसमे एड नही कर पाते हैं। हमारी प्राइसिंग पालिसी ठीक नही है। उसके अदर जो जो फैक्टर्स शामिल होने चाहिए वह शामिल नहीं कर पाते हैं और ऐटरैडम मालिकों के ऊपर छोड देते हैं। आज शुगर फारेन एक्सचेंज कमा सकता है और कमा रहा है लेकिन काश्तकार की बरबादी की कीमत पर। इसलिए बहुत सी जगह काश्तकारो ने गन्ने के बजाय दूसरी क्राप

बोना शुरू कर दिया है और अगर यही हाल रहा तो इनको अपनी मिलें बन्द करनी पड़ेंगी। लेकिन यही हाल कपास में है, यही हाल गेहूं में है, यही हाल चावल में है। इसलिए मेरा निवेदन है कि शुगरकेन की प्राइस और दूसरी ऐग्रीकल्चरल कमोडिटीज की प्राइस रीजनेबल हो ऐसा रास्ता निकालना चाहिए। किसान की कास्ट ग्राफ़ प्रोडक्शन को ध्यान में रखते हुए उससे कम उसको न दें और सरकार को स्पष्ट घोषणा करनी चाहिए कि किसान को कभी उसकी लागत से कम कीमत नहीं देंगे। तब तो इस वाद विवाद का कुछ लाभ होगा वरना बार-बार हम कहते आये हैं और आप सुनते आये हैं, वही रांड रोयगी और वही पावना जीयेंगे।

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): Mr. Chairman, Sir.. ..

सभापति महोदय . अब आप कल अपना भाषण जारी रखे।

18.32 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, February, 6, 1976/Magha 17, 1897 (Saka).

GMGIPND—L—2355 LS—Lino D/S— 10-3-76—978.